

Misc (Bail) Case no. 196/2020

**23.11.2020**

The bail petition no. 769/2020 is filed u/s 438 CrPC by the petitioner, Sri Indeswar Borah in connection with Gohpur PS Case No. 246/2016 u/s 366-A IPC apprehending arrest in that case.

Heard learned counsel for both the sides.

The learned counsel for the petitioner submitted that the petitioner is innocent but he apprehends arrest in this case. He submitted that the matter is relating to an 'ejahar' lodged way back in the year 2016 with regard to an incident that took place three years back.

The case diary as called for is received.

The informant vide his 'ejahar' dated 13.10.2016 had handed over the accused namely, Bijoy Ludhi alleging that he had caught him on that day as he had kidnapped his 15-year-old daughter from his house three years back. None except the name of the said accused has been mentioned in the 'ejahar' for involvement in the said offence.

The materials in the case diary indicate that the victim has not yet been recovered. Further the materials collected against the petitioner as revealed by the case diary do not make it a fit case to extend the benefit of pre-arrest bail to him. Hence the petition is rejected.

Inform the O/C of the concerned P.S.

Send back the case diary.

The Misc. Case is disposed of, accordingly.